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Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): On behalf of Shri Lalu Prasad, I beg to lay on the Table a copy of the Railways (Punitive charges for overloading of wagon) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.743 (E) in Gazette of India dated the 23rd December, 2005 under section 199 of the Railways Act, 1989.

(Placed in Library. See No. LT 3720/06)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay on the Table—

(1) A copy of the Airports Authority of India (Lost Property) Amendment Regulations, 2005 (Hindi and English versions) published in Notification No. S.O. 1731 (E) in Gazette of India dated the 9th December, 2005, under section 43 of the Airports Authority of India Act, 1994, together with an explanatory note.

(Placed in Library. See No. LT 3721/06)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Air India Limited and its Subsidiaries, New Delhi, for the year 2004-2005.
- (ii) Annual Report of the Air India Limited and its Subsidiaries, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 3722/06)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2004-2005.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 3723/06)